Central Administrative Tribunal Madras Bench

OA/310/00061/2017

Dated Friday the 8th day of June Two Thousand Eighteen

PRESENT

Hon'ble Ms. Bidisha Banerjee, Member (J) & Hon'ble Mr. R.Ramanujam, Member(A)

L. Arivudainambi S/o. Lakshmanan No. 5/67 North Street Manthithoppu Village & Post Lakshipuram SO Kovilpatti Division, Pin 628 502.

.. Applicant

By Advocate M/s. Malaichamy

Vs.

- Union of India
 Rep. by the Senior Superintendent
 of Post Offices
 Kovilpatti Division
 Kovilpatti 628 501.
- 2. Inspector Posts
 Kovilpatti East Sub-Division
 Kovilpatti 628 501.
- 3. Sub-Postmaster Vilathi Kulam SO Kovilpatti Division Pin – 628 907.

.. Respondents

By Advocte Mr. M. T. Arunan

ORAL ORDER

Pronounced by Hon'ble Ms. Bidisha Banerjee, Member(J)

Heard learned counsel for the parties. The applicants have filed this OA to seek the following reliefs:-

- "1. To call for the records of the 2nd respondent pertaining to his order which is made in Memo No. Inq/GDS/L Arivudainambi/dlgs dated 12.06.2015 and set aside the same; consequent to
- 2. direct the respondents to reinstate the applicant into service with all service benefits; and
- 3. To pass such further or other orders"
- 2. At the hearing, Learned counsel for the applicant submitted that the grievance of the applicant has been redressed by the authorities. Accordingly he does not want to pursue the matter any further.
- 3. OA is therefore disposed of without any further orders. No costs.

(R.Ramanujam) Member (A)

08.06.2018

(Bidisha Banerjee) Member (J)

AS